GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION NO: 4035 TO BE ANSWERED ON: 07.04.2022

Projects pending for environmental clearance

4035: SHRI SUJEET KUMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether various developmental projects/proposals for roads, railways, small, medium and big hydel power/power projects are pending with Government for environmental/forest clearance;
- (b) if so, the details thereof during each of the last three years and the current year, Category/State/UT-wise;
- (c) whether Government has conducted any study to assess the losses caused due to delay in granting clearance for the said projects; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d) All the proposals received for grant of Environment Clearance (EC) are dealt as per provisions of Environment Impact Assessment Notification, 2006. Similarly, the proposals for diversion of forest land for non-forestry purposes are processed as per the provision of the Forest (Conservation) Act, 1980, Rules, and Guidelines framed thereunder. Upon submission of proposals by project proponent, complete in all respects, projects are appraised for grant of approval under EIA Notification 2006 and Forest (Conservation) Act, 1980, which is a continuous process.

A number of steps have been taken by the Central Government to streamline and expedite Environment Clearances, which *inter-alia* includes following:

- i. Ministry has launched a single window online PARIVESH (Pro-Active and Responsive facilitation by Interactive, Virtuous and Environmental Single-window Hub) portal on 10th August, 2018 in an effort to automate the entire process of clearances.
- ii. Expert Appraisal Committee (EAC) meetings for appraisal of projects for EC at Central level are now conducted twice a month in the Ministry.
- iii. Various other initiatives have also been taken by the Ministry through administrative, policy and technological interventions to remove redundancies and to ensure transparent and simplified process of clearance without compromising on rigor of the environmental concerns.
